

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 21533 of 2017

(Arising out of Order-in-Original No. TVM-EXCUS-000-COM-
14-17-18 dt. 27/07/2017 passed by Commissioner Of Central
GST and Central Excise, Trivandrum)

Asian Food Products,

SP 2/188, Pangappara,
Karyavattom PO,
Thiruvananthapuram – 695 581.
KERALA

Appellant(s)

VERSUS

**Commissioner of Central
GST and Centra Excise,**

GST Bhavan, Press Club Road
Trivandrum, KERALA

Respondent(s)

APPEARANCE:

None for the appellant.

Shri H. Jayathirtha, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

Final Order No. 20434 / 2023

Date of Hearing: 24/05/2023

Date of Decision: 24/05/2023

Per : DR. D.M.MISRA

None for the appellant. Learned AR for the Revenue submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view

of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(Dr. D.M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

Raja...